

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 376 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
12.10.2017**

**NAME OF THE COMPANY:** M/s Daimler Financial Services Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	:	Counsel for the Petitioner	
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	For the Respondent (s)	:	Counsel for the Respondent	
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**ORDER**

The perusal of the pleadings reflects that there is no compliance of the provisions of Section 9 (3)(c) of the Code. Ld. Counsel is directed to remove the objections. Matter be taken up after Diwali holidays on 23<sup>rd</sup> October, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**